

न्यायालय जिला एवं सेशन न्यायाधीश, बीकानेर

क्रमांक 2123

दिनांक 28/8/20

माननीय राजस्थान उच्च न्यायालय का परिपत्र संख्या 11/पीआई/2020 दिनांक 22.03.2020 निम्नांकित को पालना सुनिश्चित करें एवं आवश्यक व्यवस्था व कार्यवाही हेतु प्रेषित है -

1. सेशन न्यायाधीश, भ्रष्टाचार निवारण मामलात्, बीकानेर।
2. श्रम न्यायालय, बीकानेर।
3. न्यायालय मोटरयान दुर्घटना दावाधिकरण, बीकानेर।
4. पारिवारिक न्यायालय सं. 1/सं. 2/सं 3, बीकानेर।
5. अपर जिला एवं सेशन न्यायाधीश सं. 1/2/3/4/5/6/7, बीकानेर/कैम्प कोर्ट, डूंगरगढ़।
6. अपर सेशन न्यायाधीश, (महिला उत्पीड़न प्रकरण), बीकानेर।
7. विशिष्ट न्यायाधीश, अनु.जाति/अनु.जनजाति/(अ.नि.प्र.) बीकानेर।
8. विशिष्ट न्यायाधीश, पोक्सो, बीकानेर।
9. मुख्य न्यायिक मजि. बीकानेर।
10. अति. मुख्य न्यायिक मजि. सं. 1/2/3/4, बीकानेर।
11. प्रधान मजिस्ट्रेट, किशोर न्याय बोर्ड, बीकानेर।
12. अति. मुख्य न्यायिक मजि., पीसीपीएनडीटी एक्ट कैसेज, बीकानेर।
13. अति. मुख्य न्यायिक मजि., (रेलवे), बीकानेर।
14. अति. मुख्य न्यायिक मजि., (किराया अधिकरण), बीकानेर
15. अति. मुख्य न्यायिक मजिस्ट्रेट नोखा/लूणकरणसर/डूंगरगढ़ को प्रेषित कर लेख है कि उक्त परिपत्र की प्रति अध्यक्ष, बार एसोसियेशन नोखा/लूणकरणसर/डूंगरगढ़ को भी उपलब्ध करावें।
16. सिविल न्यायाधीश एवं न्यायिक मजि. बीकानेर/सं. 3, बीकानेर
17. सिविल न्यायाधीश एवं न्यायिक मजिस्ट्रेट, कोलायत/खाजूवाला को प्रेषित कर लेख है कि उक्त परिपत्र की प्रति अध्यक्ष, बार एसोसियेशन कोलायत/खाजूवाला को भी उपलब्ध करावें।
18. अति. सिविल न्यायाधीश, सं. 1/2/3, बीकानेर।
19. विशिष्ट न्यायिक मजि., एन.आई एक्ट प्रकरण सं. 1/2/3, बीकानेर।
20. न्यायाधिकारी ग्राम न्यायालय बीकानेर/कोलायत
21. रीडर, जिला एवं सेशन न्यायालय, बीकानेर
22. अध्यक्ष, बार एसोसियेशन, बीकानेर
23. पुलिस अधीक्षक, बीकानेर
24. अधीक्षक, केन्द्रीय कारागृह, बीकानेर
25. सिस्टम ऑफिसर, जिला एवं सेशन न्यायालय, बीकानेर को प्रेषित कर लेख है कि उक्त वर्णित समस्त को जरिये ईमेल प्रेषित करें एवं विभागीय वेबसाईट पर अपलोड करें।


जिला एवं सेशन न्यायाधीश,
बीकानेर

RAJASTHAN HIGH COURT

No. 11/PI/2020

Date- 22.03.2020

CIRCULAR

In view of Order dated 22.03.2020 of the Government of Rajasthan issued to combat the spread of corona virus, it has become necessary in the changed circumstances, to issue following further instructions for observance in Subordinate Courts/Special Courts/Tribunals in continuation to earlier Circulars of this office issued in this regard:-

1. Only urgent matters shall be taken up through video conference by Vidyo/whatsapp/skype or voice call or any other convenient mode. For this purpose, smart phones with official SIM available in district courts for electronic service of processes (NSTEP) may be used.
2. Filing of fresh urgent cases/application only may also be made on official email address of the court concerned with the condition to present the hard-copy file soon after the regular work resumes. Mobile number which is having whatsapp or the skype account address and email address will be mentioned on the cases filed through email, failing which, the same will not be entertained.
3. The District Judges are authorized to depute in rotation bare essential judicial officers at each court complex for hearing of urgent matters.
4. Only bare essential court staff required to manage the above urgent work shall be called. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but shall remain available at home during office timings on rotational basis.
5. The Presiding Officers deputed for urgent work shall ensure that the orders are uploaded on CIS immediately after the same are signed by them.
6. The Presiding Officers deputed for urgent work shall hold court only between 02.00 pm to 04.00 pm.
7. All previous directions issued in this regard shall remain in force subject to the instructions issued vide this Circular.

Handwritten signature and date:
22.3.2020

8. The aforesaid directions shall remain in force till 31.03.2020 and/or till further orders.

By Order


22.3.2020
REGISTRAR GENERAL

No. Gen/XV/42/2020/2595

Date – 22.03.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.
4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


22.3.2020
REGISTRAR GENERAL